

Demolition in Tughlaqabad, Delhi

142. SHRI RUDOLPH RODRIGUES:
 SHRI VIJAYKUMAR N.
 PATIL:
 SHRI G. Y. KRISHNAN:
 SHRI JANARDHANA
 POOJARY:
 SHRI C. K. CHANDRAPPAN:
 SHRI JANESHWAR MISHRA:
 DR. RAMJI SINGH:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether proper and adequate notice was served prior to the recent demolitions in Tughlaqabad, Delhi;

(b) the number of houses involved in the demolition plan; and

(c) the scheme, if any, for resettlement on alternative sites?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Notices under section 343 and 344 of the D.M.C. Act were issued by the Municipal Corporation of Delhi for demolition of buildings put up in violation of the Municipal laws and Bye-laws. However, no notices were issued by the Delhi Development Authority for removal of encroachments from Government land as these were of a very recent origin.

(b) 186 houses and 96 boundary walls were demolished by Delhi Development Authority and the Municipal Corporation of Delhi took demolition action in 332 cases.

(c) There is no such scheme.

Encroachment on Public Land in D. I. Z. Area, New Delhi

143. SHRI SHIV SAMPATI RAM:
 SHRI DALPAT SINGH
 PARASTE:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that ground floor flat occupants in D.I.Z. Area,

Sector D, have encroached upon the public land and put their kitchen gardens there;

(b) whether they have sought permission of the authorities of occupying public land;

(c) if not, the steps taken or proposed to be taken to get the public land vacated; and

(d) whether it is proposed to hold the welfare Association of the residents of the area responsible for such encroachments?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir, in some cases.

(b) No, Sir.

(c) Action is being taken as provided in the Allotment Rules.

(d) Residents' Association cannot be held responsible as the encroachments are done by the allottees themselves at their own responsibility.

Provision of Sewer Facilities in Pitampura Residential Scheme, Delhi

144. SHRI SHIV SAMPATI RAM:
 SHRI DALPAT SINGH
 PARASTE:
 SHRI KACHARULAL HEM-
 RAJ JAIN:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the progress so far made in providing the sewer facilities to plot holders in Pitampura Residential Scheme who have built their houses in R/P Block; and

(b) in case there is no such facility so far, the reasons therefor and when some arrangement for the sewerage is likely to be made for them?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b): All internal